

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 319

IA-6530/2023

In

IB-245(ND)/2021

IN THE MATTER OF:

M/s. Rustagi Projects Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Soni E Vehicle Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Muskan Gupta Adv.

For Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up **on 16.05.2024.**

-Sd-
(COURT OFFICER)